

Saturday, 8th July, 1854

**PROCEEDINGS**

**OF THE**

**LEGISLATIVE COUNCIL  
OF INDIA**

**Vol. I**

**(1854 - 1855)**

A Petition of Mr. George Ackland, praying for the enactment of a law for the protection of inventions in India.

THE CLERK reported a communication from the Bombay Government, submitting the Draft of an Act relating to deserters from the Indian Navy.

SIR JAMES COLVILLE gave notice that he would, on Saturday next, move the first reading of a Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

MR. PEACOCK gave notice that he would, on the same day, move the second reading of the Bill "to facilitate the proceedings of the Commissioners appointed to inquire into matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

SIR LAWRENCE PEELE gave notice that he would, on the same day, move that the Petition of the Bengal Chamber of Commerce for the repeal of the Usury Laws be referred to a Select Committee.

MR. GRANT gave notice that he would, on the same day, move the second reading of the Bill "to provide for the levy of duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

MR. ALLEN presented the Report of the Select Committee appointed to consider what Office room and establishment may immediately be required by the Legislative Council and their Clerk.

Moved by the same that the above Report be printed and taken into consideration this day week.

Agreed to.

MR. DORIN moved that the Clerk of the Council be instructed to write to the Secretary to the Government of the North-Western Provinces, requesting that an answer may be given to the letter addressed to that Government on the 15th April last, by the Secretary to the Government of India in the Legislative Department, on the subject of the Draft Act "for removing the prohibition against the importation of Foreign Sugar."

Agreed to.

MR. PEACOCK moved that the Petition of the British Indian Association, this day presented, be taken into consideration by the Committee of the whole Council when they consider the Standing Orders of the Council.

Agreed to.

Moved by the same that a Select Committee be appointed to consider and report upon the Law relating to Patents for inventions, and to prepare such Bill or Bills as they may deem necessary to authorize the grant in India of such Patents.

Agreed to.

Moved by the same that the said Committee consist of Mr. Grant, Sir James Colville, and the Mover.

Agreed to.

Moved by the same that the Petition of Mr. George Ackland be referred to the above Committee.

Agreed to.

The Council, on MR. ALLEN'S motion, resolved itself into a Committee on the Bill "to amend the Law relating to the powers of Naib Darogahs in the North-Western Provinces."

The Bill was passed as it stood, and was certified by the Chairman; whereupon the Council resumed its sitting.

MR. ALLEN gave notice that he would, on Saturday next, move the passing of the above Bill.

The Council adjourned.

Saturday, July 8, 1854.

PRESENT :

The Most Noble the Governor General, *President*.  
 Hon. Sir Lawrence Peel, Hon. Sir James Colville,  
 Hon. J. A. Dorin, A. J. M. Mills, Esq.,  
 Hon. Colonel Low, D. Elliott, Esq.,  
 Hon. J. P. Grant, and  
 Hon. B. Peacock, C. Allen, Esq.

THE CLERK presented the following Petitions:—

A Petition from the British Indian Association, praying for the extension of the Affirmation Act No. V of 1840 to Her Majesty's Courts.

A Petition from two inhabitants of the District of Bancoorah, praying for the repeal of Act No. XIX of 1853.

MR. MILLS gave notice that he would, on Saturday next, move the first reading of a Bill "to withdraw certain privileges accorded to His Highness the Nawab Nazim of Bengal and his family."

MR. GRANT presented the Report of the Select Committee on the Penal Code, respecting the answer to be given to the Despatch from the Honorable the Court of

Directors, No. 15, dated the 5th April 1854.

MR. ALLEN moved that the Report of the Select Committee on the Office Establishment, be submitted by Message to the Most Noble the Governor General in Council for his consideration and orders.

Agreed to.

Moved by the same that Mr. Peacock be instructed to carry the Message.

Agreed to.

SIR LAWRENCE PEEL moved that the Petition of the Bengal Chamber of Commerce, for the repeal of the Usury Laws, together with the Draft of an Act already prepared on the subject, and the papers connected therewith, be referred to a Select Committee, with power to such Committee to introduce a Bill to give effect to the recommendations of the Petitioners.

Agreed to.

Moved by the same that the said Committee consist of Mr. Peacock, Mr. Mills, and Mr. Allen.

Agreed to.

Moved by the same that the Petition of the British Indian Association, praying for the extension of the Affirmation Act No. V of 1840 to Her Majesty's Courts in India, be referred to a Select Committee.

Agreed to.

Moved by the same that the said Committee consist of Mr. Peacock, Sir James Colville, and Mr. Elliott.

Agreed to.

MR. GRANT moved that the Report of the Select Committee on the Penal Code be printed and communicated by Message to the Most Noble the Governor General in Council.

Agreed to.

Moved by the same that Mr. Dorin be instructed to carry the Message.

Agreed to.

Moved by the same that the papers connected with the several projects of Law, entered in the list appended to the Report of the Select Committee on pending business under the head of "Criminal Law," namely, Nos. 5, 36, 38, 56, and 59, be referred to the Select Committee on the Penal Code.

Agreed to.

MR. PEACOCK moved that the papers relating to Oaths and Affirmations be referred to the Select Committee appointed to consider the Petition of the British Indian Association.

Agreed to.

SIR JAMES COLVILLE moved the first reading of a Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

Bill read a first time accordingly.

MR. MILLS moved that Mr. Malet's motion for the first reading of a Bill "relating to deserters from the Indian Navy" do stand over till Saturday next.

Agreed to.

SIR LAWRENCE PEEL moved the second reading of the Bill "for the general improvement of the Law."

The question being proposed, a debate ensued.

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

The question being proposed, MR. GRANT moved, by way of amendment, that the following words be added to the question, namely, "and that the said Committee be instructed to report, before the Bill shall be published for general information, whether it may not conveniently be divided into several Bills, and, if they shall be of opinion that such is the case, to divide the Bill into several Bills accordingly, and to prepare proper Titles and Preambles for such several Bills."

SIR JAMES COLVILLE rose to order.

THE PRESIDENT gave it, as his opinion, that the proposed instruction to the Committee, if carried out by them, would render it necessary that the several Bills so divided should be read *de novo*.

The amendment having after a debate been carried, the original question as amended was put and agreed to.

SIR LAWRENCE PEEL moved that the said Committee consist of Mr. Grant, Mr. Peacock, Sir James Colville, Mr. Mills, and the Mover.

Agreed to.

SIR LAWRENCE PEEL moved the second reading of the Bill "for the further improvement of the Law of Evidence."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Grant, Mr. Peacock, Sir James Colville, Mr. Mills, and the Mover.

Agreed to.

Mr. PEACOCK moved the second reading of the Bill "to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

Motion carried, and Bill read a second time accordingly.

MR. GRANT moved the second reading of the Bill "to provide for the levy of duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Mills, Mr. Allen, and the Mover.

Agreed to.

MR. ALLEN moved that the Bill "to amend the law relating to the powers of Naib Darogahs in the North-Western Provinces" be recommitted to a Committee of the whole Council.

Agreed to.

MR. ALLEN gave notice that he would, on Saturday next, move that the Council do resolve itself into a Committee for the further consideration of the above Bill.

MR. PEACOCK moved suspension of Standing Orders Nos. LXV\* and LXXI, to enable him to move as next hereinafter mentioned.

Agreed to.

Moved by the same that the Council do resolve itself into a Committee on the Bill "to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

Agreed to.

The Council accordingly resolved itself into a Committee, and the Bill was passed without any alteration.

The Bill, as settled in Committee, was certified by the Chairman, and the Council resumed its sitting.

MR. PEACOCK gave notice that he would, on Saturday next, move the passing of the above Bill.

Moved by the same that the considera-

tion of the present Standing Orders, and the Petition of the British Indian Association, praying that the Meetings of the Council may be accessible to the public, be postponed until Saturday the 5th August next.

Agreed to.

The Council adjourned.

Saturday, July 15, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,  
 Hon. J. A. Dorin, D. Elliott, Esq.,  
 Hon. J. P. Grant, A. Malet, Esq.,  
 Hon. B. Peacock, and  
 Hon. Sir James Colvile, C. Allen, Esq.

The following Message from the Most Noble the Governor General in Council was brought by Mr. Peacock and read :—

MESSAGE No. 3.

The Governor General in Council informs

A Clerk, at .....	Rs. 300 a month.	the Legislative Council that he has sanctioned the establishment proposed for the Office of the Clerk of the Council, at a cost of
A Reader of Proofs, .....	Of whom one should have Rs. 150, a second	
A Indexer, .....	120, and the and Record-keeper, ... third Rs. 100 a month.	
Four Copyists, .....	Rs. 120	Rs. 1,023 per mensem,
Two Dufferies, .....	" 18	
A Jenadar, at .....	" 10	
Thirty Peons, .....	" 180	
A Durwan, .....	" 6	
Two Ferashes, .....	" 12	
A Bhistie, .....	" 5	
A Sweeper, .....	" 4	
	Rs. 1,023	

as shewn on the margin.

By order of the Governor General in Council,

C. ALLEN,

*Offg. Secy. to the Govt. of India.*

COUNCIL CHAMBER, }  
 The 14th July, 1854. }

SIR JAMES COLVILE gave notice that he would, on Saturday next, move the second reading of the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

MR. MILLS gave notice, that he would, on the same day, move the first reading of a Bill to repeal so much of the provisions

\* Of the original Standing Orders, or Nos. LXV and LXVI of the Standing Orders as adopted on the 19th August 1854.

